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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.C.P.NO.156/2003 IN O.A.NO.3201/2002

Thursday, this the 29th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Smt. Manjula Rani
w/o Shri Shiva Raj B.Mathur
r/o QU-274A, Chitrakoot,
Pitampura, Delhi-88

(By Advocate: Shri Gagan Mathur) ..Applicant

Versus

1. Smt. Geeta Sagar
Secretary
Dept. of Education
Delhi Administration
Old Secretariat,
Delhi

2. Shri Rajender Kumar
Director of Education
Directorate of Education
Old Secretariat
Delhi

(By Advocate: Mrs. Avnish Ahlawat) ..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

This Tribunal had disposed of OA-3201/2002 on 9.12.2002. The operative part of the order reads:-

"6. In these circumstances, we feel that the ends of justice will be duly met, if a direction is issued to the respondents, even without issuing any notice to them, to decide applicant's representations dated 2.11.2002 and 10.11.2002 by passing a speaking and reasoned within a period of two months from the date of receipt of a copy of this order. We do so accordingly."

2. Learned counsel for respondents states that in compliance of the directions of this Tribunal, necessary orders have been passed and in pursuance thereto, the seniority list has been re-drawn and a copy of the same has been given to the applicant's learned counsel.

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3. Learned counsel for respondents states that she will communicate a copy of the speaking order to the applicant.

4. In these circumstances, the rule is discharged with liberty to the applicants to take recourse under law, if so advised.

(Govindan S. Tampi)
Member (A)
/S/

(V.S. Aggarwal)
Chairman